



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Apr/202223/1

DATED: 05/05/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Apr/202223/1 dated 05/05/2022 of Norms Committee - VI for the year 2022-23 was held on 05/05/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Senior Inspecting Officer.	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1/NC/6/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	AMAR SINGH AND SONS TREE NUTS LLP				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022				
HQ File Number	HQRNORM APPLY 00000068AM23				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of SION E-134, allowing the following inputs; Export Item <table border="1"> <tr> <td>Walnut Kernels (Juglan Regia/SSP Variety)(All Grades, All sizes, All colors including diced Kernels</td><td>49.000 Kg</td></tr> </table> Import Item <table border="1"> <tr> <td>Walnut Inshell (Juglan Regia)</td><td>100.000 Kg</td></tr> </table> All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Walnut Kernels (Juglan Regia/SSP Variety)(All Grades, All sizes, All colors including diced Kernels	49.000 Kg	Walnut Inshell (Juglan Regia)	100.000 Kg
Walnut Kernels (Juglan Regia/SSP Variety)(All Grades, All sizes, All colors including diced Kernels	49.000 Kg				
Walnut Inshell (Juglan Regia)	100.000 Kg				

Case No.	2/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00307088AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is for fixation of norms under Para 4.07 of HBP. However, the application is without AA No. and date and also without RA File No. The Committee decided to request RA, Hyderabad to check from the firm how such application for fixation of norms under Para 4.07 is submitted to Norms Committee without issuance of AA No. & date by RA and also without RA file No.

The case stands deferred to 09.06.2022.

Case No.	3/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00307206AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is for fixation of norms under Para 4.07 of HBP. However, the application is without AA No. and date and also without RA File No. The Committee decided to request RA, Hyderabad to check from the firm how such application for fixation of norms under Para 4.07 is submitted to Norms Committee without issuance of AA No. & date by RA and also without RA file No. The case stands deferred to 09.06.2022.	

Case No.	4/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00256622AM22
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the RA, Pune was requested vide email dated 28.04.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the RA, Pune. The case stands deferred to 09.06.2022.	

Case No.	5/ NC/6/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	DRYTECH PROCESSES (INDIA) P LTD		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022		
HQ File Number	HQRNORM APPLY 00295645AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;			
Export Item			
Vegitable Fat base Powder (Containing 49% to 51% of Palm Fat)			3000.000 MT
Import Item			
1.	Refined Bleached and Deodorized Palmolein (RBD Palmolein)		1500.000 MT
2.	Acid Casein		62.000 MT
The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.			
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.			
RA may take subsequent consequential action accordingly.			

Case No.	6/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00256648AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the RA, Pune was requested vide email dated 28.04.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the RA, Pune. The case stands deferred to 09.06.2022.	

Case No.	7/ NC/6/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00360854AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 29th April, 2022 has informed that they wish to withdraw the application since there is amendment in the inputs, description and quantity. The firm has further informed that they have submitted revised application. The Committee considered the request of the firm and decided to withdraw the application from the agenda.	

Case No.	8/ NC/6/MEET/Apr/202223/1					
Case Status	Case Approved					
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED					
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022					
HQ File Number	HQRNORM APPLY 00379783AM22					
RA File Number	NA					
Licence No and Date	NA					
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the above mentioned subject on the basis of the norms fixed on similar case of the firm in M.No.13/85 dated 10.10.2019 allowing the following inputs Export Item <table border="1"> <tr> <td>Refined Palm Kernel Oil/Refined Palm kernel Olein/RBD Palm kernel Oil/RBD Palm kernel Olein /ICMP25/SCO 28</td> <td>1000.000MT</td> </tr> </table> Import Item <table border="1"> <tr> <td>Crude Palm Kernel Oil</td> <td>1000.000 MT</td> </tr> </table> i. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. ii. The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. iii. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met. iv. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC. v. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm. RA may take subsequent consequential action accordingly.			Refined Palm Kernel Oil/Refined Palm kernel Olein/RBD Palm kernel Oil/RBD Palm kernel Olein /ICMP25/SCO 28	1000.000MT	Crude Palm Kernel Oil	1000.000 MT
Refined Palm Kernel Oil/Refined Palm kernel Olein/RBD Palm kernel Oil/RBD Palm kernel Olein /ICMP25/SCO 28	1000.000MT					
Crude Palm Kernel Oil	1000.000 MT					

Case No.	9 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ACG ASSOCIATED CAPSULES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00232312AM22
RA File Number	039404000674 AM21
Licence No and Date	0311000394/null

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminder on 24.03.2022 to furnish reply. Their reply is still awaited.

The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 09.06.2022.

Case No.	10 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00244174AM22

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 6.4.2022 has informed that they do not have their own sterilization equipment in their premises. They have a supporting manufacturer i.e., M/s Mircrotrol Sterilization Servces Pvt. Ltd. through which the firm used to do the sterilization activities. The firm has also informed that they have already incorporated the name of M/s Mircrotrol Sterilization Servces Pvt. Ltd. as their supporting manufacturer in the Advance Authorisation. The Committee decided to check from RA, Cochin regarding endorsement of supporting manufacturer's detail in AA and at what stage of import/export, this amendment was carried out. The case stands deferred to 09.06.2022.	

Case No.	11 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the reply of the firm to DL issued has been forwarded to Technical Authority, i.e., MoFPI in which their comments are awaited. The Committee decided to request MoFPI to furnish comments at the earliest. The case stands deferred to 09.06.2022.	

Case No.	12 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	OMSAI FOODS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00401540AM22
RA File Number	NA
Licence No and Date	3110065692/01/10/2015
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The recipe containing all ingredients (imported and indigenous) and mass balance in respect of the exported items. ii) Process Flow Chart indicating all steps of the manufacturing along with the percentage of losses and their justification for the items of export only. iii) Sugar is one of the item of import while good quality of sugar is available in our country; accordingly the reasons thereof. iv) Reasons for attaching four Process Flow Charts whether there are more than one export items. If so, the details of all items of exports along with their recipes. The case stands deferred to 09.06.2022.	

Case No.	13 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the reply of the firm to DL issued has been forwarded to Technical Authority, i.e., MoFPI in which their comments are awaited. The	

Committee decided to request MoFPI to furnish comments at the earliest.

The case stands deferred to 09.06.2022.

Case No.	14 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	YASHODA MICA AND MINING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	018505000238AM21
RA File Number	132404000017 AM21
Licence No and Date	1310049612/02/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	15 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	018505000258AM21
RA File Number	082404000103 AM21
Licence No and Date	0810148243/28/07/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The complete manufacturing flowchart of "Potato Pellets" indicating <u>the quantity of ingredients/raw material being used per kg of the final products with justification for loss/wastage</u> at various stages of manufacturing;	

(b) A copy of the record sheet of the license issued by DGFT indicating inputs and outputs for the product 'Potato pellets';

(c) The Clarification on whether or not the input materials/products being imported and used for manufacturing the potato pellets are available in India. If Yes, the reasons for not using the local ingredients/raw materials. (the applicant company has earlier submitted that the quality of the potato starch available in domestic market is low as compared to that of imported products and the particular potato granules are not available in domestic market. it may be noted that potato starch and granules are available in domestic market)

(d) The statement indicating the **quality parameters** of the potato starch and potato granules with brand name being imported vis-a-vis available in the domestic market with brand name.

The case stands deferred to 09.06.2022.

Case No.	16 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00039895AM21
RA File Number	06AA04002281 AM21
Licence No and Date	0611000019/16/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	17 / NC/6/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	VADILAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00043352AM21

RA File Number	08AA04003938 AM21
Licence No and Date	0811000132/21/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 09.03.2022 has informed that they have surrendered the Advance Authorisation. The Committee decided to withdraw the case from agenda.	

Case No.	18 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00045654AM21
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; <i>(a) The justification for the wastage claimed for the processing that only involved sieving and blending of ingredients and packing the final product.</i> <i>(b) Whether the imported items are domestically available; If yes, the adequate justification for importing of the items that are otherwise domestically available;</i> <i>(c) A copy of the record sheet for issuing the Advance Authorization license may also be shared with this Ministry;</i> The case stands deferred to 09.06.2022.	

Case No.	19 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022

HQ File Number	HQRNORM APPLY 00046763AM21
RA File Number	07AA04006081 AM21
Licence No and Date	0711000158/24/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	20 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	21 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00087558AM21
RA File Number	13AA04006269 AM21
Licence No and Date	1311000167/19/02/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 09.06.2022.

Case No.	22 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00098122AM21
RA File Number	26AA04001851 AM21
Licence No and Date	2611000097/05/03/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.	
The case stands deferred to 09.06.2022.	

Case No.	23 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00098126AM21
RA File Number	26AA04001850 AM21
Licence No and Date	2611000096/05/03/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.	

The case stands deferred to 09.06.2022.

Case No.	24 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00003693AM22
RA File Number	03AA04030753 AM21
Licence No and Date	0311002696/05/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	25 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HIRAVATI MARINE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00028584AM22
RA File Number	24AA04000931 AM22
Licence No and Date	2411000467/28/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	26 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00037023AM22
RA File Number	06AA04000716 AM22
Licence No and Date	0611000372/10/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that use of imported flavor i.e., organic Phalsa Berry & Indian Fruit Flavour in the exported tea is not clear. The generic description of the export items i.e., Tulsi Hibiscus Herbal Tea & Tulsi Ashwagandha Herbal Tea does not indicate blending of the aforesaid flavors to obtain the final export product which in one case has a Hibiscus orientation & in another case has a Ashwagandha orientation. Firm may provide a detailed clarification the usage of these inputs alongwith company literature, export packaging and other supporting documents to substantiate their claim. Firm may also elaborate on the nature of 'Indian Fruit Flavour' & its country of import and origin. The case stands deferred to 09.06.2022.	

Case No.	27 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00042502AM22
RA File Number	13AA04002216 AM22
Licence No and Date	1311000337/17/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	28 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AABIS DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00046150AM22
RA File Number	05AA04008685 AM22
Licence No and Date	0511002704/19/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	29 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00049803AM22
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	30 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM REVIW00409334AM22

RA File Number	10AA04002663 AM22
Licence No and Date	1011000399/22/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 6.4.2022 has informed that they do not have their own sterilization equipment in their premises. They have a supporting manufacturer i.e., M/s Mircrotrol Sterilization Servces Pvt. Ltd. through which the firm used to do the sterilization activities. The firm has also informed that they have already incorporated the name of M/s Mircrotrol Sterilization Servces Pvt. Ltd. as their supporting manufacturer in the Advance Authorisation. The Committee decided to check from RA, Cochin, regarding endorsement of supporting manufacturer's details in AA and at what stage of import/export this amendment was carried out. The case stands deferred to 09.06.2022.	

Case No.	31 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00123568AM22
RA File Number	10AA04001769 AM22
Licence No and Date	1011000406/24/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	32 / NC/6/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00129464AM22

RA File Number	05AA04027192 AM22
Licence No and Date	0511003434/02/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that CLA, Delhi vide letter No.05AE040135297AM22 dated 15.02.2022 has informed that the firm has surrendered the AA. The Committee therefore, decided to withdraw the application from the agenda.	

Case No.	33 / NC/6/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022		
HQ File Number	HQRNORM APPLY 00131009AM22		
RA File Number	09AA04004045 AM22		
Licence No and Date	0911001138/05/07/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs;			
Export Items			
S.No	Description of Export Item	Nett content of PU Foam in Kg	Export Quantity in No.
1	12 CLASSIC VIBE GEL MEM FOAM MATT TWIN XL	6500.000	3000.000
2.	12 CLASSIC VIBE GEL MEM FOAM MATT TWIN	37881.000	3000.000
3	12 CLASSIC VIBE GEL MEM FOAM MATT QUEEN	93959.680	2000.000
4	12 CLASSIC VIBE GEL MEM FOAM MATT CALKING	51220.000	4624.000
5	12 CLASSIC VIBE GEL MEM FOAM MATT KING	12740.000	500.000
6	12 CLASSIC VIBE GEL MEM FOAM MATT FULL	51420.000	500.000
Import Item			

S.No.	Description of Import Item	Quantity Allowed
1	KNITTED FR FABRIC TUBULAR CONTAING (50 %GLASS FIBER AND 50% VISCSE WITH FR- 220 GSM	1.02 SQ. METR / SQ. METER CONTENT IN EXPORT
2	TOP FABRIC (100%POLYSTER ANTI PILING SPUN KNITEED JACQUARD FABRIC) -250 GSM	1.02 SQ. METR / SQ. METER CONTENT IN EXPORT
3	BOTTOM FABRIC (100 % POLYSTER ANTI SLIP FABRIC) 90 GSM	1.02 SQ. METR / SQ. METER CONTENT IN EXPORT
4	STD POLYOL 3000 MW	1.05 KG/KG OF POLYOL 3000 MW CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
5	TOLUENE DI ISOCYNATE T -80	1.05 KG/KG OF TOLUENE DI ISOCYNATE CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
6	POLYMER POLYOL	1.05 KG/KG OF POLYMER POLYOL CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
7	VISCO ELASTIC POLYOL	1.05 KG/KG OF VISCO ELASTIC POLYOL ON NETT WEIGHT OF PU FOAM IN EXPORT

RA may take subsequent consequential action accordingly.

Case No.	34 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00149823AM22
RA File Number	09AA04008809 AM22
Licence No and Date	0911001284/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs; Export Item	

S.No.	Description of Export Item	Nett Content of PU Foam in Kgs	Quantity of Export Item in No.
1	12 CLASSIC VIBE GEL MEM FOAM MATT TWIN XL	142765.000	10982.000

Import Item

S.No.	Description of Import Item	Quantity Allowed
1	KNITTED FR FABRIC TUBULAR CONTAINING (50 %GLASS FIBER AND 50% VISCSE WITH FR- 220 GSM	1.02 SQ. METR / SQ. METER CONTENT IN EXPORT
2	STD POLYOL 3000 MW	1.05 KG/KG OF POLYOL 3000 MW CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
3	TOLUENE DI ISOCYNATE T -80	1.05 KG/KG OF TOLUENE DI ISOCYNATE CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
4	POLYMER POLYOL	1.05 KG/KG OF POLYMER POLYOL CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
5	VISCO ELASTIC POLYOL	1.05 KG/KG OF VISCO ELASTIC POLYOL ON NETT WEIGHT OF PU FOAM IN EXPORT

RA may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

- (i) The process flowchart showing the stages of processes along with justification for the wastage claimed, if any;
- (ii) The recipe cum mass balance sheet showing how the Bill of Material (imported and indigenous) change over processing;
- (iii) whether the input material /products used for manufacturing of Ganoderma Extract is available in India or not? If available in India, what is the need and justification for importing these items.

The case stands deferred to 09.06.2022.

Case No.	36 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00162245AM22
RA File Number	32AA04003922 AM21
Licence No and Date	3211000128/13/08/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.	
The case stands deferred to 09.06.2022.	

Case No.	37 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HPRJ AGRI TRADERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00167446AM22
RA File Number	50AA04002823 AM22
Licence No and Date	5011000217/20/08/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following clarification/ information	

from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2;

i) As per reply furnished by the firm, it is noted that No water content is shown in the CoA of imported seeds whereas 4% wastage was shown in Roading mainly due to water content in the imported seeds.

ii) As per CoA of the export item, only Cassia Tora Seeds is mentioned whereas the export item in the Advance Authorisation is Roasted Cassia Tora Seeds from Cassia Tora Seeds, with 6.5% wastage.

The firm is requested to clarify.

The case stands deferred to 09.06.2022.

Case No.	38 / NC/6/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	SUKASO CERACOLORS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022		
HQ File Number	HQRNORM REVIW00000096AM23		
RA File Number	09AA04010142 AM22		
Licence No and Date	0911001463/31/08/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), allowing the following inputs;			
Export Item			
ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, Al2O3 0.75, SiO2 32.56, P2O5 0.05, Cao 0.016, Fe2O30.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)			4000.000 MT
Import Item			
Zircon Sand		3600.000 MT	
RA may take subsequent consequential action accordingly.			

Case No.	39 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	SARDA BIO POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00176306AM22
RA File Number	03AA04063067 AM22
Licence No and Date	0311006676/03/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	40 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00178708AM22
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.032022 followed by a reminders on 24.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.06.2022.	

Case No.	41 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	A C BROTHERS

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00188727AM22
RA File Number	05AA04081551 AM22
Licence No and Date	0511004826/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	42 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00188551AM22
RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022	

followed by a reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 09.06.2022.

Case No.	43 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DUROFLEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00190179AM22
RA File Number	07AA04030304 AM22
Licence No and Date	0711001958/22/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminder on 24.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.06.2022.	

Case No.	44 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	45 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00196624AM22
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminder on 24.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.06.2022.	

Case No.	46 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HAMILTON HOUSEWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00212057AM22
RA File Number	03AA040105128 AM22
Licence No and Date	0311007710/14/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 09.06.2022.	

Case No.	47 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved

Party Name	GELTEC PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022			
HQ File Number	HQRNORM APPLY 00214693AM22			
RA File Number	03AA04082853 AM22			
Licence No and Date	0311007730/17/10/2021			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e.,Tech.2, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity
1	Tiolin Complex (Soft Gelatin capsule of 1100 mg. containing Gelatin 275 mg for shell and Alpha Lipoic Acid USP 300 mg	1.000 Capsule	Alpha Lipoic Acid USP	300.000 mg
			Gelatin	175.000 mg
2.	Vitalin Plus (Soft Gelatin Capsule of 1650 mg containing Gelatin 500 mg for shell and Alpha Lipoic Acid USP 100 mg	1.000 Capsule	Alpha Lipoic Acid	100.000 mg
			Gelatin	319.400 mg
RA may take subsequent consequential action accordingly.				

Case No.	48 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00254332AM22
RA File Number	30AA04022064 AM22
Licence No and Date	3011001383/16/11/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
(a) Justification for wastage: Out of the total 7% wastage claimed, 4% wastage due to broken pieces/foreign material is too high (even the broken pieces can be used and foreign material is just	

0.05%-0.2 %). The wet grinding does not involve any wastage.

(b) The almond skin is rich in fibre and phenols and thus has potential for valorization in functional foods/neutraceuticals/additives. Justify the claim of considering it wastage.

(c) The wastage of ingredients is claimed around 13.4% for making Badam Burfi and 5.4% for making Dhoda Burfi. However, there is no wastage of ingredients shown in case of other items like Punjabi sweets (Burfi), badam Ladoo, Badam Rajasthani Burfi, Malwa Burfi & Badam Patisa. Accordingly, Applicant need to provide justification for requirement of higher quantity of raw material for making Badam Burfi & Dhoda burfi.

The case stands deferred to 09.06.2022.

Case No.	49 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00255398AM22
RA File Number	07AA04037811 AM22
Licence No and Date	0711002386/17/11/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.	
The case stands deferred to 09.06.2022.	

Case No.	50 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00255474AM22
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

(a) The justification for the wastage claimed for the processing that only involved sieving and blending of ingredients and finally packing.

(b) Whether the imported items are domestically available; If yes, the adequate justification for importing of the items

that are otherwise domestically available; (Kindly note that the reply of the company had not been satisfactory in earlier cases too.)

(c) A copy of the record sheet indicating Input-Output norms allowed for issuing the Advance Authorization license may be shared with this Ministry;

The case stands deferred to 09.06.2022.

Case No.	51 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00264761AM22
RA File Number	09AA04017735 AM22
Licence No and Date	0911001928/25/11/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminder on 24.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 09.06.2022.

Case No.	52 / NC/6/MEET/Apr/202223/1
----------	-----------------------------

Case Status	Case Deferred
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00278754AM22
RA File Number	56AA04009621 AM22
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The justification for the 5% process loss at various stages of manufacturing as it appears to be on higher side. (b) The clarification on whether the input material /products i.e., the KG Sroll Pastry 10” and KG Sroll Pastry 7.5” (imported items) used for manufacturing of (i) Dosa Samosa (ii) Mix Veg Samosa and (iii) Veggie Spring Roll is/are available in India or not? If available in India, what is the need and justification for importing these items? (c) A copy of the record sheet issued by DGFT the advance authorization license indicating input-output. The case stands deferred to 09.06.2022.	

Case No.	53 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022			
HQ File Number	HQRNORM APPLY 00279298AM22			
RA File Number	03AA040121900 AM22			
Licence No and Date	0311009282/08/12/2021			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity
1.	Essentin-E (SG Capsule with Net WT 1585 mg containing Silymarin 100 mg, Gelatin 550.71 mg, Glycerine USP/FCC 274.30 mg	1.000 SG Capsule	Silymarin, 70%	100.000 mg
			Gelatin	230.000 mg
			Glycerine	114.560 mg
2.	Urisan GR (SG tablet of 1490 mg containing D-Manose 500 mg Cranberry Extract 300 mg Gelatin 286.96 mg Glycerin USP/FCC 80.05 mg.	1.000 S.G Tablet	D-Mannose	500.000 mg
			Cranberry Extract (20%PAC)	300.000 mg
			Gelatin	172.820 mg
			Glycerine	48.210 mg
RA may take subsequent consequential action accordingly.				

Case No.	54 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00287962AM22
RA File Number	32AX04000031 AM22
Licence No and Date	3211002137/16/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	55 / NC/6/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	SUKASO CERACOLORS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022				
HQ File Number	HQRNORM REVIW00000098AM23				
RA File Number	09AA04017799 AM22				
Licence No and Date	0911002095/17/12/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), allowing the following inputs; Export Item <table border="1"> <tr> <td>ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO₂ 66.388, Al₂O₃ 0.75, SiO₂ 32.56, P₂O₅ 0.05, Cao 0.016, Fe₂O₃ 0.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)</td><td>4000.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Zircon Sand</td><td>3600.000 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO ₂ 66.388, Al ₂ O ₃ 0.75, SiO ₂ 32.56, P ₂ O ₅ 0.05, Cao 0.016, Fe ₂ O ₃ 0.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)	4000.000 MT	Zircon Sand	3600.000 MT
ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO ₂ 66.388, Al ₂ O ₃ 0.75, SiO ₂ 32.56, P ₂ O ₅ 0.05, Cao 0.016, Fe ₂ O ₃ 0.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)	4000.000 MT				
Zircon Sand	3600.000 MT				

Case No.	56 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart indicating the quantities of all ingredients (both indigenous and imported) added and the justification for the wastage claimed, if any. (b) The recipe cum mass balance sheet showing how the bill of materials (both indigenous and imported) changes over processing; the declaration for the indigenous items containing alcoholic contents viz extra neutral alcohol and matured malt spirits; (c) A copy of the record sheet of the license issued so as to check the conditions of import , if any. (along with the DES Import List, the Condition sheet) (d) Any supporting documents like shipping bills, CoA etc for supporting the calculation for IO norms; (e) the percentage share of each packaging in overall exported products, as the exporting products are in different size. The case stands deferred to 09.06.2022.	

Case No.	57 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AABIS DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00295380AM22
RA File Number	05AX04000275 AM22
Licence No and Date	0511007177/23/12/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminder on 24.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 09.06.2022.

Case No.	58 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	VKC NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00298438AM22
RA File Number	18AX04000001 AM22
Licence No and Date	3011001596/27/12/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI , allowing the following inputs;

Export Item

Almond Kernels (Non Pareil Variety	66000.000 Kg
------------------------------------	--------------

Import Item

Almond in Shell	96609.000 Kg
-----------------	--------------

The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	59 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022	
HQ File Number	HQRNORM APPLY 00301061AM22	
RA File Number	24AX04000013 AM22	
Licence No and Date	2411001196/29/12/2021	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI , allowing the following inputs;		
Export Item		
Canned Vegetables, Fuits Slices and other edible products/Chutneys/Pickles here by etc.(Packed in OTS Cans in a OTS Tin Lid (Per Can is 400G, total Nos of Cans with OTS Tin Lid under Export 1926600/2=963300 Nos)		385320.000 Kgs
Import Item		
OTS Tin Lid		As per Packaging Policy
RA may take subsequent consequential action accordingly.		

Case No.	60 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00302096AM22
RA File Number	05AX04000388 AM22
Licence No and Date	0511007441/30/12/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminder on 24.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	
The case stands deferred to 09.06.2022.	

Case No.	61 / NC/6/MEET/Apr/202223/1
----------	-----------------------------

Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	62 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00306892AM22
RA File Number	06AX04000034 AM22
Licence No and Date	0611001025/04/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminder on 24.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.06.2022.	

Case No.	63 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	TTK HEALTHCARE LIMITED
Meeting Number	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00314622AM22
RA File Number	07AX04000125 AM22
Licence No and Date	0711002854/11/01/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing following inputs;	
Export Item	
Papad (Snack Pellets) mixed rings-Yellow, Orange, Red	58696.000 Kg
Import Item	
Emgranule 3364	13543.000 Kg
RA may take suitable consequential action accordingly.	

Case No.	64 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WIREFORM COMPONENTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00367972AM22
RA File Number	07AX04000337 AM22
Licence No and Date	0711003306/25/02/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1;	
i) Appendix 4E with all Technical details, % wastage claimed on each import item,	
ii) Size and Specification of item No. 1 & 8,	
iii) Length of import item No. 9 & 14,	
iv) Details of full name & Technical Specification of import item No. 21.	
The case stands deferred to 09.06.2022.	

Case No.	65 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00370617AM22
RA File Number	04AA04031580 AM22
Licence No and Date	0411002780/28/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	66 / NC/6/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	SUKASO CERACOLORS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022		
HQ File Number	HQRNORM APPLY 00371832AM22		
RA File Number	09AX04000094 AM22		
Licence No and Date	0911002590/01/03/2022		
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL) allowing the following inputs; Export Item <table border="1"> <tr> <td>ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, Al2O3 0.75, SiO2 32.56, P2O5 0.05, Cao 0.016, Fe2O3 0.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)</td><td>10000.000 MT</td></tr> </table> Import Item		ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, Al2O3 0.75, SiO2 32.56, P2O5 0.05, Cao 0.016, Fe2O3 0.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)	10000.000 MT
ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, Al2O3 0.75, SiO2 32.56, P2O5 0.05, Cao 0.016, Fe2O3 0.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)	10000.000 MT		

Zircon Sand	9000.000 MT
-------------	-------------

RA may take suitable consequential action accordingly.

Case No.	67 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIVA SAI EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00373032AM22
RA File Number	31AX04000075 AM22
Licence No and Date	3111001125/02/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; i) Detail specification of import item. ii) Manufacturing process iii) Supporting documents justifying the use of import items in export product. The case stands deferred to 09.06.2022.	

Case No.	68 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARAMBICA FOOD PRODUCTS (OPC) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00374492AM22
RA File Number	34AX04000284 AM22
Licence No and Date	3411001897/03/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 09.06.2022.

Case No.	69 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00374636AM22
RA File Number	06AX04000122 AM22
Licence No and Date	0611001172/03/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that use of imported flavor i.e., organic Phalsa Berry & Indian Fruit Flavour in the exported tea is not clear. The generic description of the export items i.e., Tulsi Hibiscus Herbal Tea & Tulsi Ashwagandha Herbal Tea does not indicate blending of the aforesaid flavors to obtain the final export product which in one case has a Hibiscus orientation & in another case has a Ashwagandha orientation. Firm may provide a detailed clarification the usage of these inputs alongwith company literature, export packaging and other supporting documents to substantiate their claim. Firm may also elaborate on the nature of 'Indian Fruit Flavour' & its country of import and origin. The case stands deferred to 09.06.2022.	

Case No.	70 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00378685AM22
RA File Number	05AX04001057 AM22
Licence No and Date	0511010742/07/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 09.06.2022.

Case No.	71 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00381215AM22
RA File Number	03AX04001626 AM22
Licence No and Date	0311012470/09/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Approved composition of the export items from Competent Authority. ii) CoA of Import item from Foreign Supplier. iii) Master-Batch formula of export item. The case stands deferred to 09.06.2022.	

Case No.	72 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LANCER SPICES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00382208AM22
RA File Number	34AX04000361 AM22
Licence No and Date	3411001943/10/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; i) “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be	

furnished”.

ii) Description of the export product (whether it is corriander ground or ETO Sterilized or Split)

The case stands deferred to 09.06.2022.

Case No.	73 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00386439AM22
RA File Number	34AX04000291 AM22
Licence No and Date	3411001961/14/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	74 / NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00390696AM22
RA File Number	07AX04000503 AM22
Licence No and Date	0711003453/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing following inputs; Export Item	

Papad (Snack Pellets) mixed rings-Yellow, Orange, Red	68478.000 Kg
Import Item	
Emgranule 3364	15800.000 Kg
RA may take suitable consequential action accordingly.	

Case No.	75 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	FABRO LEATHER INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00390837AM22
RA File Number	13AX04000112 AM22
Licence No and Date	1311001102/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	76 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 09.06.2022.

Case No.	77 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	78/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00398268AM22
RA File Number	06AX04000139 AM22
Licence No and Date	0611001228/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that use of imported flavor i.e., organic Phalsa Berry & Indian Fruit Flavour in the exported tea is not clear. The generic description of the export items i.e., Tulsi Hibiscus Herbal Tea & Tulsi Ashwagandha Herbal Tea does not indicate blending of the aforesaid flavors to obtain the final export product which in one case has a Hibiscus orientation & in another case has a	

Ashwagandha orientation. Firm may provide a detailed clarification the usage of these inputs alongwith company literature, export packaging and other supporting documents to substantiate their claim. Firm may also elaborate on the nature of 'Indian Fruit Flavour' & its country of import and origin.

The case stands deferred to 09.06.2022.

Case No.	79/ NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00398319AM22
RA File Number	34AX04000394 AM22
Licence No and Date	3411002010/23/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis".	
RA may take suitable consequential action accordingly.	

Case No.	80/ NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00398323AM22

RA File Number	34AX04000391 AM22
Licence No and Date	3411002011/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	81/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00398481AM22
RA File Number	05AX04001334 AM22
Licence No and Date	0511011307/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	82 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00404685AM22
RA File Number	24AX04000110 AM22
Licence No and Date	2411001476/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; " Whether the export item is Dried Ginger ETO Sterilised or Grounded or both." The case stands deferred to 09.06.2022.	

Case No.	83 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GUJARAT PEANUT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00404889AM22
RA File Number	24AX04000111 AM22
Licence No and Date	2411001479/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; " Whether the export item is corriander seeds sterilized or split or grounded" The case stands deferred to 09.06.2022.	

Case No.	84 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00404912AM22
RA File Number	13AX04000117 AM22
Licence No and Date	1311001122/28/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2;

- i) CoA of import item from Foreign Suppliers.
- ii) CoA of Export item.
- iii) Quantity and value of by-products like husk and protein.
- iv) Complete technical details as per Annexure to Appendix 4E.

The case stands deferred to 09.06.2022.

Case No.	85 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00405352AM22
RA File Number	24AX04000106 AM22
Licence No and Date	2411001483/29/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from ;	
" Whether the exptr item is Fennel Ground or Fennel ETO Sterilised Treated".	
The case stands deferred to 09.06.2022.	

Case No.	86 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00406238AM22
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.06.2022.

Case No.	87 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00406244AM22
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 09.06.2022.	

Case No.	88 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00410188AM22
RA File Number	13AX04000115 AM22
Licence No and Date	1311001134/31/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1;	

i) Specific No. of magnets to be imported.

ii) Wastage involved.

iii) Specification & Size of magnets

iv) No. of magnets used/PC. of Export.

The case stands deferred to 09.06.2022.

Case No.	89/ NC/6/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00000116AM23
RA File Number	NA
Licence No and Date	1011001003/31/03/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No. 18/85 dated 26.12.2019, allowing the following inputs;

Export Item

Agar Agar Powder Food Grade or Bacteriological Grade or Microbiological Grade or Pharma Grade.	72624.000 Kg
---	--------------

Import Item

Agar Agar Powder Commercial Grade	79886.000 Kg
-----------------------------------	--------------

RA may take suitable consequential action accordingly.

Case No.	90/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00410086AM22
RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 09.06.2022.	

Case No.	91 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00000035AM23
RA File Number	07AX04000559 AM22
Licence No and Date	0711003583/01/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	92 / NC/6/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	DP COCOA PRODUCTS LLP		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022		
HQ File Number	HQRNORM APPLY 00000047AM23		
RA File Number	30AX04000182 AM22		
Licence No and Date	3011001998/04/04/2022		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on the similar case of the firm in M.No.09 dated 30.03.2022, allowing the following inputs;			
Export Item			
Cocoa Butter		29295.000 Kg	
Import Item			
Unicao ghana Natural Cocoa Mass		34551.000 Kg	
RA may take suitable consequential action accordingly.			

Case No.	93 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00000082AM23
RA File Number	06AX04000001 AM23
Licence No and Date	0611001268/05/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that use of imported flavor i.e., organic Phalsa Berry & Indian Fruit Flavour in the exported tea is not clear. The generic description of the export items i.e., Tulsi Hibiscus Herbal Tea & Tulsi Ashwagandha Herbal Tea does not indicate blending of the aforesaid flavors to obtain the final export product which in one case has a Hibiscus orientation & in another case has a Ashwagandha orientation. Firm may provide a detailed clarification the usage of these inputs alongwith company literature, export packaging and other supporting documents to substantiate their claim. Firm may also elaborate on the nature of 'Indian Fruit Flavour' & its country of import and origin. The case stands deferred to 09.06.2022.	

Case No.	94 / NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00000084AM23
RA File Number	07AA04031362 AM22
Licence No and Date	0711003631/06/04/2022
Norms Committee Decision: NC considered the case as per agenda and being engineering products and based on the recommendation of Technical Authority, i.e., Tech.1 decided to transfer the case to NC.1. The case stands deferred to 09.06.2022.	

Case No.	95 / NC/6/MEET/Apr/202223/1	
Case Status	Case Approved	
Party Name	QUALITY SPECIALITY CHEMICALS LLP	
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022	
HQ File Number	HQRNORM APPLY 00000115AM23	
RA File Number	03AX04000001 AM23	
Licence No and Date	0311013698/07/04/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.6/85 dated 15.10.2020 allowing the following inputs;		
Export Item		
Carragenan (Weight Variation +/- 5%)		34000.000 Kg
Import Item		
Refined Kappa Carrageenan		3060.000 Kg
RA may take suitable consequential action accordingly.		

Case No.	96/ NC/6/MEET/Apr/202223/1	
Case Status	Case Deferred	
Party Name	GRIFFITH FOODS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022	
HQ File Number	HQRNORM APPLY 00000131AM23	

RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.06.2022.	

Case No.	97/ NC/6/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202223/ 1 and 05/05/2022
HQ File Number	HQRNORM APPLY 00000148AM23
RA File Number	24AX04000007 AM23
Licence No and Date	2411001525/08/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; i) Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished. ii) Whether the export item is dried ginger ETO Sterilized or ginger ground.	

The case stands deferred to 09.06.2022.

MINUTES OF MANUAL AGENDA OF M.No. NC/6/MEET/Apr/202223/1 dated 28/04/2022

HELD ON 05.05.2022

Case No. M-104 M/s Bawa Fishmeal Meet No/Date: Approved
& Oil Co. NC/6/MEET/Apr/202223/1
dated 28/04/2022

M01 HQ File : RLA File Lic.No/Ecom NO.
01/85/50/0020/AM19/DES.VI :07/24/40/017/AM17 0710109659 dated
18.04.2016

Subject: Request of the firm for modification of norms for export of Fish Body Oil Finished against import of Fish Body Oil Semi Finished.

Decision: NC considered the case as per agenda and based on the Bill of Entry duly certified by CA produced by the firm showing the import of semi finished Fish body oil (of Oman Sardine Fish) from OMAN and also based on the comments of Technical Authority, i.e. CIFT furnished vide letter No.I(7)/FP/SION/2018 dated 04.03.2020, the Committee decided to modify the norms of the AA allowing the following inputs;

Export Item

Fish Body Oil Finished	834.000 MT
------------------------	------------

Import Item

Fish Body Oil Semi Finished	954.930 MT
-----------------------------	------------

RA may take suitable consequential action accordingly.

M02 **Case No. M-105** Party Name: M/s Bawa Meet No/Date: **Approved**
Fishmeal & Oil Co. NC/6/MEET/Apr/202223/1

dated 28/04/2022

HQ File :

RLA File :

Lic.No/Ecom NO. Date:

01/85/50/021/AM19/DES.VI 07/24/040/00046/AM18 0710111670 dated 26.05.2017

Subject: Application of M/s Bawa Fishmeal & Oil Co. for modification of norms taken by Norms Committee against their AA No. 0710111670 dated 26.05.2017 for export of Fish body oil finished against import of Fish body oil semi finished.

Decision: NC considered the case as per agenda and based on the Bill of Entry duly certified by CA produced by the firm showing the import of semi finished Fish body oil (of Oman Sardine Fish) from OMAN and also based on the comments of Technical Authority, i.e. CIFT furnished vide letter No.I(7)/FP/SION/2018 dated 04.03.2020, the Committee decided to modify the norms of the AA allowing the following inputs;

Export Item

Fish Body Oil Finished	1305.000 MT
------------------------	-------------

Import Item

Fish Body Oil Semi Finished	1494.225 MT
-----------------------------	-------------

RA may take suitable consequential action accordingly.

Case No. M-106

Party Name:M/s.
National Industrial
Corporation.

Meet No/Date:

NC/6/MEET/Apr/202223/1
dated 28/04/2022

Status:**Deferred**

M03 HQ File :

RLA File :

Lic.No/Ecom No.

Defer Date:

01/85/50/00034/AM13/DES.VI 05/24/040/00484/AM12 0510321946

09.06.2022.

dated 10.04.2012

Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012”.

Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the firm is under examination of Technical Authority, i.e., MoFPI in which their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.06.2022.

M04	Case No. M-107	Party Name:M/s. National Industrial Corporation.	Meet No/Date: NC/6/MEET/Apr/202223/1 dated 28/04/2022	Status: Deferred	
	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	Defer	Date: 09.06.2022.

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml),Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc.” against import of “Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510342708 dated 08.01.2013.

Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the firm is under examination of Technical Authority, i.e., MoFPI in which their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.06.2022.

M05	Case No. M-108	Party Name:M/s. National Industrial Corporation.	Meet No/Date: NC/6/MEET/Apr/202223/1 dated 28/04/2022	Status: Deferred	
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	Defer	Date: 09.06.2022.

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate,Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol.” in respect of the advance authorization No.0510338321 dated 06.11.2012.

Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the firm is under examination of Technical Authority, i.e., MoFPI in which their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.06.2022.

Case No. M-109	Party Name:M/s. National Industrial Corporation.	Meet No/Date: NC/6/MEET/Apr/202223/1 dated 28/04/2022	Status: Deferred
HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom No. 0510391391 dated 26.09.2014	Defer Date: 09.06.2022.

M 06

Subject: Representation of the firm for fixation of norms for export of “Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate,Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc.” against import of “ Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510391391 dated 26.09.2014.

Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the firm is under examination of Technical Authority, i.e., MoFPI in which their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.06.2022.

M 07	Case No. M-110	Party Name:M/s.	Meet No/Date:	Status: Deferred
------	-----------------------	-----------------	---------------	-------------------------

National Industrial Corporation. NC/6/MEET/Apr/202223/1 dated 28/04/2022

HQ File :	RLA File :	Lic.No/Ecom No.	Defer	Date:
01/85/50/00152/AM14/	05/24/040/00351/	0510374926	09.06.2022.	
DES.VI	AM14			
		dated 31.12.2013		

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Whisky/Xcel Premium Whisky (12×1000ML) containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/Xcel Premium Whisky (12x750 ML) containing 6975.60 Ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 64%+-10% ALC/Vol, Raw Distillate ALC69%+-10% etc.” in respect of the advance authorization No.0510374926 dated 31.12.2013.

Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the firm is under examination of Technical Authority, i.e., MoFPI in which their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.06.2022.

Case No. M-111	Party Name: M/s R.K. Agro Export Pvt. Ltd.	Meet No/Date: NC/6/MEET/Apr/202223/1 dated 28/04/2022	Status: Deferred
-----------------------	--	---	-------------------------

M-08	HQ File : 01/85/050/00061/AM20/ DES.VI	RLA File : 05/24/040/00236/AM20	Lic.No/Ecom No. 0510411343	Defer Date: 09.06.2022.
			Dated 24.07.2019	

Subject application of M/s R.K. Agro export Pvt. Ltd. for fixation of norms for export of “Instant Freeze Dried Coffee (Premium Blend)” against import of Freeze Dried coffee extract Raw Material”

Decision: NC considered the case as per agenda and noted the presentation given by the representative of the firm attended PH. The Committee requested the representative of the firm to give on writing about the supporting manufacturer, manufacturing process, a write

up on moisture content in the import item and its presence in the export product after blending.

The case stands deferred to 09.06.2022.